

of Dental Colleges, proposals from which were being directly considered by it, without any reference being made to them in this regard by the Central Government, as required under Section 10-A (i) (a) & (b) of the Act. Six colleges were accordingly permitted to start BDS courses without approval of the Central Government.

- (ii) Submission of inaccurate Recommendations in Violation of Section 10(a) (7) of the Act.

The Recommendations made by the Dental Council of India to the Central Government were found to be grossly wanting in a number of cases, and even in one case deficiencies came to light after the Letter of Intent (LOI) had been issued to the applicants as a result of which the LOI had to be withdrawn. So far about 16 such cases have come to notice. In all these cases, the Central Government had to collect information from the applicants, which has the Statutory Duty of the Dental Council of India.

- (iii) Violation of Section 10-A (i) (a) & (b) of the Dentists Act.

Cases have come to notice, where the Dental Council of India have issued approvals to enhance the intake capacity in Dental Colleges, in cases where they were specifically advised by the Central Government, that they were not empowered under the Act to do so resulting in failure to maintain the standard of Dental Education in the Country.

- (iv) Violation of Section 3 of the Dentists Act.

The Dental Council of India allowed persons to function as Members, without verifying the details of their elections/nomination which were, later on, found to be against the provisions of the Act/Regulations.

- (v) Lack of financial propriety in use of grants-in-aid to the Council.

Instances of injudicious use of the funds given to the Council, even to fund visits abroad, without informing Government has come to notice.

Besides, the Commission of Enquiry may look into such other matter of irregularity as may be brought to its notice, and proceed to enquire in a Summary manner, and recommend such remedies as the Commission may consider proper and necessary.

The Commission of Enquiry consists of :-

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|---|--------------------|
| (i) Mr. Justice Anil Dev Singh, Delhi High Court | - Chairman |
| (ii) Dr. Pradeep Jayana, Member, Dental Council of India | - Member |
| (iii) Director (Medical Education) Ministry of Health & Family Welfare (Department of Health) | - Member-Secretary |
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The Commission was required to submit its report by 2.5.1998. Since the Commission has not completed its work, steps have been initiated to grant extension to it for submission of the Report at an early date.

Unification Price of Levy Sugar to Uttar Pradesh

6045. SHRIMATI KAMAL RANI : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether the Union Government have received some proposals from the Government of Uttar Pradesh regarding re-scheme of supply of unification price of levy sugar during the last three years, till date;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the details of progress made so far; and

(d) the time by which the aforesaid proposal of the State is likely to be sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) and (b) No proposal has been received from Government of Uttar Pradesh regarding "re-scheme of supply of unification price of levy sugar" till date.

(c) and (d) Do not arise.

[Translation]

Slow-going Process on Emigration Counters

6046. SHRI AJIT JOGI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Emigrants Chief Protector office has drawn attention of the Home Ministry on the slow-going process on emigration counters at International airports;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) No, Sir.

(b) and (c) Do not arise.

[English]

Theft of Vehicles

6047. SHRI JANG BAHADUR SINGH PATEL :
SHRI RANJIB BISWAL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there has been cpurt in the theft of vehicles particularly new vehicles in Delhi;

(b) if so, the number of new vehicles stolen in Delhi during the last one year and its comparative figure with the preceding three years;

(c) whether the owners of these vehicles are not given hundred percent compensation by the insurance companies for the lost vehicles but deduct some money out of the money paid for the purchase of vehicle;

(d) if so, the reasons therefor and the steps taken to make it obligatory on the insurance companies to make 100% payment to the owners of the stolen vehicles;

(e) whether the amount of compensation is reduced in case the vehicle is traced subsequently in poor state irrespective of the fact whether the owner raises objections to the same; and

(f) if so, the measures taken to fully safeguard the interests of the onwers?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) The number of new vehicles reported to have been stolen in the National Capital Territory of Delhi during the last three years and upto the 15th July, 1998 during the current year is given below : -

1995	1996	1997	1998 (upto 15.7.98)
34	64	70	47

(c) and (d) The motor vehicles are insured at the value declared by the owners. However, if the vehicle is stolen, this value is required to be verified for ensuring indemnity on the basis of the make and the year of manufacture of the vehicle as also its

maintenance. The liability of the insurance company is determined either on the basis of the market value of such vehicle or the value for which it was insured, whichever is less. It is, therefore possible that the amount paid by the insurance company in the event of total loss of a vehicle may be lower than the value for which the vehicle has been purchased. The motor vehicle insurance policy is based on the principle of indemnity under which the owner of the vehicle is to be placed in the same position as prevailed immediately before the loss.

(e) and (f) If there is any deterioration in the condition of the vehicle, the loss on that account is borne by the insurance company and not by the insured, subject to the overall limit of the market value of such vehicle or the value for which the vehicle was insured, whichever is less.

[Translation]

Disruptive Activities

6048. SHRI DATTA MEGHE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of incidents of disruptive activities by ULFA, BODO and other extremist outfits after the formation of new Government;

(b) the number of persons killed thereon;

(c) the number of guilty persons apprehended; and

(d) the details of the action being taken by the Union Government against them?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) According to available reports, 186 incidents of violence by ULFA, Bodo and other etremist outfits took place in Assam between 18.3.98 and 15.7.98 and 141 persons were killed in these incidents.

(c) According to available reports, 271 militants have been apprehended in Assam between 18.3.98 and 15.7.98.

(d) Government has taken various steps to bring the law and order situation in Assam under control. These include, inter-alia, deployment of para-military forces and Army in the State, Coordinated action by Army, Para-military & State Police for counter insurgency operations, declaration of United Liberation Front of Asom (ULFA), National Democratic Front of Boroland (NDFB), National Socialist Council of Nagaland (NSCN) and Bodo Liberation Tiger (BLT) as unlawful associations under the Unlawful Activities (Prevention) Act, 1967. Regular review of the situation both at State and Central Government level is being made.